THB MINISTER FOR COMMERCE AND CONSUMER INDUSTRIES AND HEAVY INDUSTRIES. (SHRI MORARJI DESAI): A statement is attached. *[See* Appendix XV, Annexure No. 6.]

कोरबा कोयला परियोजना

२३. श्री नवार्बासह चौहान : क्या उत्पादन मंत्री यह बताने की कुपा करेंगे कि कोरवा कोयला परियोजना के सम्बन्ध में क्या प्रगति हई है ?

†[KORBA COAL PROJECT

23. SHRI NAWAB SINGH CHA-UHAN : Will the Minister for PRO-DUCTION be pleased to state the progress so far made in regard to the Korba coal project?]

उत्पादन उपमंत्री (श्री सतीशचंद्र): अभी तक की गयी खोज के फलस्वरूप घरातल पर तीन खानें और भूगर्भ में एक खान खोलने की संभावना प्रतीत होती है । घरातल की एक प्रयोगात्मक खानें पर प्रारंभिक कार्य शुरू हो गया है और आशा है कि १९४७ के आरम्भ में इससे कोयला निकलने लगेगा । भूगभित खान पर भी शीघ्र हो कार्य शुरू होने वाला है और अप्रैल, १९४७ तक कोयले की तह तक पहुंच जाने की आशा है । कुछ महीनों वाद जब नये यंत्र आने शुरू हो जायंगे, दो और खानों पर भी कार्य आरम्भ हो जायंगा ।

रूसी विशेषज्ञों का एक दल देश में अभी आया है। ये विशेषज्ञ कोरबा क्षेत्र में कोयला निकलिने के लिये भारतीय विशेषज्ञों द्वारा बनाई गई योजना का अध्ययन करेंगे और इस बारे में सलाह देंगे कि इस क्षेत्र में किस प्रकार जल्द से जल्द और कम खर्च करके कोयला निकाला जाये तथा किस प्रकार के यंत्र काम में लाये जायें।

tfTHE DEPUTY MINISTER FOR PRODUCTION (SHRI SATISH CHANDRA) : As a result of the drilling so far done it is possible to plant for opening of three open cast mines and one underground mine. Preliminary work on a pilot quarry has begun and this is expected to go into production in early 1957. Work on the underground mine is also expected to be started very soon and according to

fEnglish translation.

present expectation, the coal will be touched in April 1957. The work on the other two mines will also be taken in hand in a few months' time when the machinery, indented for, starts arriving.

A team of Russian Experts has just arrived in the country. The team will study the project report prepared by an Indian team for the mining of coal in Korba region and generally advise on the mining methods to be adopted for the speedy and ecomic working of the mines and the type of machiney to be used.]

STATEMENT REGARDING REPLY TO SUPPLEMENTARY QUESTION ON STARRED QUESTION NO. 150 ANSWERED ON THE 8TH MAY, 1956.

CHARTE RATE OF FLIGHTS OPERATED BY AIR INDIA INTERNATIONAL

MINISTER FOR COMMU-THE NICATIONS (SHRI JAGJIVAN RAM): Sir, with your permission I wish to correct an unfortunate error which occurred in my reply to a supplementary question arising out of Starred Question No. 150 for the 8th May 1956. The information given in course of the reply to Shri Govin-da Reddy's supplementary question relating to cost of flights operated by Air India International that the charter rate usually yields 20 to 25 per cent, profit on the total cost is not correct. This percentage of profit is only on the out of pocket cost and not on the total cost. I deeply regret this error, and apologize to vou. Sir, and to members of the Sabha.

LEAVE OF ABSENCE TO DR. RAGHUB1R SINH

MR. CHAIRMAN: I i inform hon. Members that the foilowing letter dated the 19th October. 1956, has been received from Dr. Raghubir Sinh : "As I am going to the U.S.A. as a Member of the Indian Delegation to the United Nations General Assembly, I shall not be able to be present during the meetings of the fifteenth session of the Rajya Sabha. I, therefore, request, through you, that the House may be pleased to grant me leave of absence during all meetings of that session."

Is it the pleasure of the House that permission be granted to Dr. Raghubir Sinh for remaining absent from all meetings of the House during the current session ?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

PAPERS LAID ON THE TABLE

SUMMARY OF PROCEEDINGS OF THE FIFTH Session of the Industrial Committee on Coal Mining

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table a copy of the Summary of Proceedings of the Fifth Session of the Industrial Committee on Coal Mining held in New Delhi in August, 1956. [Placed in Library *See* No. S-467/56.]

[REPORT OF THE PLANTATION INQUIRY COMMISSION (1956) ON COFFEE

AMENDMENT TO THE COFFEE RULES 1955 STATEMENT OF RECEIPTS AND EXPENDITURE OF THE COIR-BOARD, ERNAKULAM

THE MINISTER FOR TRADE (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of the Report of the Plantation Inquiry Commission (1956) on Coffee. [Placed in Library. *See* No. S-472/56.]

I also beg to lay on the Table, under subsection (3) of Section 48 of the Coffee Act, 1942, a copy of the Ministry of Commerce and Consumer Industries Notification S.R.O. No. 2201 [15(14) Plant/55], dated the 22nd September, 1956, publishing an amendment to the Coffee Rules, 1955, [Placed in Library. Set-No S-435/56.]

I also beg to lay on the Table, under subsection (4) of section 17 of the Coir Industry Act, 1953, a copy of the statement of receipts and expenditure of the Coir Board. Ernakulam, for the year 1954-55, together with a copy of letter No. OA6/12-337/55-56/240, dated the 3rd September, 1956 from the Comptroller. Travancore-Cochin. [Placed in Library. *See* No. S-486/56.]

AMENDMENT TO THE WORKING JOURNALISTS WAGE BOARD RULES, 1956

THE MINISTER FOR LABOUR (SHRI KHANDUBHAI DESAI): Sir, 1 beg to lay on the Table, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, a copy of the Ministry of Labour Notification S.R.O. No. 2136, dated the 17th September 1956. publishing an amendment to the Working Journalists Wage Board Rules 1956. [Placed in Library. Sec-No. S-425/56.]

AMENDMENTS TO THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): Sir, I beg to lay on the Table, under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications : —

> Ministry of Rehabilitation Notification S.R.O. No. 2188/R. Amdt. VII, dated the 24th September 1956, publishing certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.